

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 41**

**MA 2070/2019 MA 2071/2019 CA 121/2022 CA 355/2023 CA 65/2024 CA**  
**117/2024 CA 118/2024 IA 32/2024 IA 19/2024 CA 93/2024**

**In**

**CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 12.06.2024**

NAME OF THE PARTIES:      **UNION OF INDIA V/s INFRASTRUCTURE**  
**LEASING AND FINANCIAL SERVICES**  
**LTD. & ORS.**

**SECTION 241-242 OF THE COMPANIES ACT, 2013**

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**ORDER**

Mr. Kunal Mehta a/w Ms. Soumya Srinivasan, Ld. Counsel for the Applicant present in CA 121/2022. Mr. Gaurav Joshi, Ld. Sr. Counsel a/w Mr. Vishesh Kalra, Ld. Counsel for the Applicant in CA 355/2023. Mr. Aditya Sikka, Ld. Counsel for the Union of India a/w Ms. Yogini Chauhan, Joint Director and Mr. Gaurav Jaiswal, Company Prosecutor for the Union of India. Adv. Chirag Bhawsar for the Respondent No. 21&22 in CA IA No. 355/20223. Mr. Dinesh Purander for the Respondent Nos. 328,329&334 in MA No. 2070/2019. Adv. M.S. Bhardwaj for the Respondent in CA No. 355/2023. Mr. Rohit Jaisughani is for the applicant in CA No. 117/2024 & 118/2024. Mr. Rohit Jaisughani is for the Respondent Nos. 337,338,339&341 and Respondent No. 323&324 in MA 2070/2019. Sr. Adv. Darous Khambata a/w Mr. V.P. Singh for the Respondent No. 327 in MA 2070/2019 (IA 19/2024). Adv. V. P. Singh for the Respondent

No. 325 in MA 2070/2019 (IA 19/2024). Sr. Adv. Janak Dwarkadas a/w Mr. Chirag Kamdar for the Applicant in CA No. 65/2024 and Respondent No. 326 in MA No. 2070/2019 are present.

**MA 2070/2019**

**MA 2071/2019**

1. In terms of order passed by Hon'ble Supreme Court, the Respondents Neera Saggi & Renu Challu are being discharged and deleted as Respondents in CP 3638 of 2018.
2. Ld. Counsel for the Union informed that pursuant to the Hon'ble Supreme Court order dated 15.02.2021 in the case of Neera Saggi & Renu Challu who were sought to be impleaded as Respondent in CP 3638/2018, they are not pressing for their impleadment henceforth. The same is taken on record.
3. List this matter on **22.07.2024** for further consideration.

**CA 121/2022**

1. Mr. Kunal Mehta a/w Ms. Soumya Srinivasan for the Applicant is present.
2. Heard learned Counsel for both sides and perused the records.
3. **Reserved for orders.**

**I.A. 32/2024**

1. Ld. Counsel for the Applicant submits that this I.A. was filed by Mr. Milind Patil (Application/Original Respondent No.321) seeking directions from this Bench to direct the Respondent No.1 Union of India to serve the copy of amended company of company and Petition and the affidavits, if any relied by the Respondent No.1, the compilation of documents on behalf of the Petitioner, that was tendered to the Hon'ble Tribunal on 7th February, 2024.

2. Ld. Counsel for the Union of India present and submits that the documents sought in the Application has already been served upon the Applicant, therefore, nothing remains in this Application.
3. Accordingly, this **I.A. 32/2024 is disposed** of as **infructuous**.

**CA 65/2024 CA 117/2024 CA 118/2024 IA 19/2024 CA 93/2024-**

1. Heard the learned Counsel for both sides and perused the record.
2. Both the sides are directed to file written submissions, if any not more than three pages.
3. List this matter on 18.06.2024 for further consideration.

**CA 355/2023**

1. Sr. Adv. Gaurav Joshi a/w Adv. Veishesh Kalra for the Applicant is present and Adv. Chirag Bhawsar for the Respondent No. 21&22 is also present.
2. The Applicant of this Application has filed another Application i.e. IA 117/2024 which was completely heard and Reserved for orders. That Application seeks the deletion of the Applicant from the main Petition itself. The necessary directions in this Applications can only be passed in this Application only after the order in IA 117/2024 is pronounced.
3. In the order dated 22.05.2024, this Bench has recorded that the Applicant was Director of Allied Financial Services, however, it was incorrectly recorded. By virtue of this order, the said line in the order dated 22.05.2024 is deleted. Rest of the orders remains unaltered.
4. List this matter on **10.07.2024** for further consideration.

**CP/3638(MB)2018**

1. Ld. Counsel for the Union of India submits that the Respondent No. 335 was erroneously impleaded as party respondent. Therefore, seeks

permission of this Bench to delete/amend the cause title with regard to Respondent No. 335 in the Company Petition.

2. The Union is at liberty amend/delete the Respondent No. 335 from the Company Petition to make them as a proforma party.
3. The Registry is directed to allow the Union to make the necessary amendments only with regard to Respondent No. 335 before the next date of hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Neeraj